

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 116/GT/2013**

Subject: Approval of generation tariff of Koteshwar Hydroelectric Power Project (4x100 MW) for the period of 1.4.2011 to 31.3.2014.

Date of Hearing: 16.7.2013

Coram: Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: THDC

Respondents: PSPCL & 11 others

Parties Present: Shri Ajay Mathur, THDC  
Shri L.P. Joshi, THDC  
Shri Rajeev Vishnai, THDC  
Shri J.K. Hatwal, THDC  
Shri R.B.Sharma, Advocate, BRPL  
Shri Sanjay Srivastav, BRPL  
Shri Padamjit Singh, PSPCL

**RECORD OF PROCEEDINGS**

This petition has been filed for determination of tariff of Koteshwar Hydroelectric Power Project (4x100 MW) for the period from 1.4.2011 to 31.3.2014.

2. During the hearing, the representative of the petitioner, made submissions in the matter and prayed that Commission may consider the grant of provisional tariff subject to determination of final tariff.

3. On a specific query by the Commission as to whether the Revised Cost Estimate (RCE) has been submitted, the representative of the petitioner clarified that the same is under process for approval by the Ministry of Power, Govt of India.

4. On a further query by the Commission as to whether the Capital cost as on COD of Units II & III has been submitted, the representative of the petitioner replied in the affirmative.

5. The representative of the respondent, PSPCL submitted that in the absence of the approved cost estimate, provisional tariff may be considered either at 90% of the approved capital cost or at 80% of the projected capital cost. The learned counsel for the respondent, BRPL made similar submissions and submitted that it has filed its reply in the matter. In response, the representative of the petitioner submitted that there has

been substantial increase in the cost of the project, pursuant to the decision in NRPC and the actual cost as on COD may be considered.

6. The Commission after hearing the parties directed the respondents PSPCL to file its reply in the matter by 2.8.2013, with copy to the petitioner, who may file its rejoinder, if any, by 12.8.2013.

7. The Commission also directed the petitioner to take steps to pursue the matter with regard to approval of RCE by the MOP, Govt. of India. It also directed the petitioner to take necessary steps for early submission of the report on the vetting of capital cost by the designated agency.

8. Matter shall be listed for final hearing on 22.8.2013.

By order of the Commission

Sd/-  
(T. Rout)  
Joint Chief (Law)